IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-93(PB)/2018

IN THE MATTER OF:

L&T Financial Services Limited .... Applicant/Petitioner

Vs.

Raju Construction Co. Shelters Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Sagar Shivam, Mr. Gaurav Ahuja, Advs.

For the Respondent :

ORDER

Learned Counsel for the applicant requests for a week's time to rectify the mistakes in the application. Request is allowed.

List the matter on 13th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

30.01.2018
V.Sethi